

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1673
(To be answered on the 28th December 2017)**

Duty Hours for Pilots

1673. **PROF. SADHU SINGH
SHRI BHAGWANT MANN**

Will the Minister of CIVIL AVIATION
जनक विमानन मंत्री

be pleased to state:-

- (a) whether a petition has been filed in any Court regarding long duty hours of pilots;
- (b) if so, the details thereof and the response of the Government in this regard;
- (c) whether long duty hours result in pilot fatigue and puts the life of passengers in danger;
- (d) if so, the details thereof and corrective steps taken by the Government in this regard; and
- (e) whether the Government has formulated any law to fix the duty hours for pilots and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION
जनक विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) & (b) No such petition has been filed in any Court regarding long duty hours of pilots. However, writ petition no. 10862/2017 has been filed on 05/12/2017 by Sh. Yashwanth Shenoy in Delhi High Court regarding 'variations' in Flight Duty Time Limitation (FDTL) of pilots approved by DGCA. Indian Commercial Pilots Association(ICPA) has also filed a Writ Petition No.6632/2012 before the Hon'ble High Court of Delhi challenging the decision of the Management of Air India for implementation of FDTL in accordance with the latest CAR of 2011 issued by the DGCA effective from 15.09.2012.

(c) & (d) The matter was studied by Dr. Nasim Zaidi Committee on Flight Duty Time Limitation (FDTL) and Rest requirements for flight crew members. Based on the report submitted by the committee, DGCA issued Civil Aviation Requirement (CAR) Section 7, Series J, and Part III, which clearly addresses fatigue management of flight crew. Airlines submit their FDTL schemes under the provision of CAR Section 7, Series J, Part III and the same is approved by DGCA.

(e) No new law is required in view of CAR Section 7, Series J, Part III.
